

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL,
PRINCIPAL BENCH: NEW DELHI
Company Appeal (AT) (Insolvency) No. 1471 of 2019**

In the matter of:

Fourth Dimension Solutions Ltd.Appellant

Vs.

Ricoh India Ltd. & Ors. ...Respondents

Present

For Appellant: Mr. PP Chaudhary, Sr. Advocate with Mr. David Rao, Mr. Sanjeet Purohit, Mr. Atul Sharma and Mr. M.S. Vishnu Shankar, Advocates.

For Respondents: Mr. Arun Kathpalia, Sr. Advocate with Ms. Pooja Mahajan, Ms. Mahima Singh, Ms. Avni Srivastava, Advocates.

Mr. Abhinav Vasist, Sr. Advocate with Mr. Prateek Kumar, Mr. Rohit Ghosh & Ms. Raveena Rai, Advocates for Resolution Applicant.

With

Company Appeal (AT) (Insolvency) No. 100 of 2020

In the matter of:

Connect Residuary Pvt. Ltd.Appellant

Vs.

Krishna Chamadia & Ors. ...Respondents

Present

For Appellant: Mr. Ramji Srinivasan, Sr. Advocate with Mr. Shivkrit Rai & Mr. T.N. Durga Prasad, Mr. Nazish Alam, Mr. Rajshree Chaudhary, Advocates.

For Respondents: Mr. Arun Kathpalia, Sr. Advocate with Ms. Pooja Mahajan, Ms. Mahima Singh, Ms. Avni Srivastava, Advocates.

Mr. Abhinav Vasist, Sr. Advocate with Mr. Prateek Kumar, Mr. Rohit Ghosh & Ms. Raveena Rai, Advocates for Resolution Applicant.

With

Company Appeal (AT) (Insolvency) No. 101 of 2020

In the matter of:

Connect Residuary Pvt. Ltd.

....Appellant

Vs.

Krishna Chamadia & Ors.

...Respondents

Present

For Appellant: Mr. Ramji Srinivasan, Sr. Advocate with Mr. Shivkrit Rai, Mr. T.N. Durga Prasad, Mr. Nazish Alam, Mr. Rajshree Chaudhary, Advocates.

**For Respondents: Mr. Arun Kathpalia, Sr. Advocate with Ms. Pooja Mahajan, Ms. Mahima Singh, Ms. Avni Srivastava, Advocates.
Mr. Abhinav Vasist, Sr. Advocate with Mr. Prateek Kumar, Mr. Rohit Ghosh & Ms. Raveena Rai, Advocates for Resolution Applicant.**

With

Company Appeal (AT) (Insolvency) No. 109 of 2020

In the matter of:

**Sales Tax Department
State of Maharashtra**

....Appellant

Vs.

Ricoh India Ltd. & Ors.

...Respondents

Present

For Appellant: Mr. Rahul Chitnis and Mr. Aaditya Pandey, Advocates.

For Respondents: Mr. Arun Kathpalia, Sr. Advocate with Ms. Pooja Mahajan, Ms. Mahima Singh, Ms. Avni Srivastava, Advocates.

Company Appeal (AT) (Insolvency) No. 1471 of 2019 and 100, 101, 109 & 248 of 2020

Mr. Abhinav Vasist, Sr. Advocate with Mr. Prateek Kumar, Mr. Rohit Ghosh & Ms. Raveena Rai, Advocates for Resolution Applicant.

With

Company Appeal (AT) (Insolvency) No. 248 of 2020

In the matter of:

State Tax Officer

...Appellant

Vs.

Ricoh India Ltd. & Ors.

...Respondents

Present

For Appellant: Mr. Aniruddha P. Mayee, Mr. Maulik Nanavati and Manvi Damle, Advocates.

For Respondents: Mr. Arun Kathpalia, Sr. Advocate with Ms. Pooja Mahajan, Ms. Mahima Singh, Ms. Avni Srivastava, Advocates.

Mr. Abhinav Vasist, Sr. Advocate with Mr. Prateek Kumar, Mr. Rohit Ghosh & Ms. Raveena Rai, Advocates for Resolution Applicant.

ORDER

12.04.2021: Learned Counsel for the Appellant submits that in Company Appeal (AT) (Ins) No. 1471 of 2019 the pleadings are already completed, as per order dated 20.03.2020. Thereafter, on 07.04.2021, Respondent No. 2 & 3 have filed the 'Reply Affidavit' along with the documents. Therefore, in the light of the Reply he may be permitted to file Rejoinder. He further submits that he undertakes to file the Rejoinder during the course of the day. He is permitted to do so. Appellant Counsel is directed to provide the copy of the Rejoinder to the

Company Appeal (AT) (Insolvency) No. 1471 of 2019 and 100, 101, 109 & 248 of 2020

Opponent Counsels. Reply filed by the Respondent No. 2 & 3 on 07.04.2021 is taken on record.

Learned Sr. Counsel representing the Respondent No. 1 continued his arguments in Company Appeal (AT) (Ins) No. 1471 of 2019. However, due to paucity of time the arguments are remained inconclusive.

Learned Counsels for the Appellant appearing in Company Appeal (AT) (Ins) No. 248 of 2020 is further seeks and is granted time to file Written Submissions not more than three pages along with relevant Citations by 15.04.2021.

Learned Counsels for the Appellant in Company Appeal (AT) (Ins) No. 109 of 2020, is also permitted to file Written Submissions till 15.04.2021.

Let the matter be fixed for remaining arguments on **16th April, 2021**.

[Justice Jarat Kumar Jain.]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)

sr/kam